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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

R.A. No.57/2002
in
D.A. No.132/2002

This the 15th day of March, 2002.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SHRI S.K. AGRAWAL, MEMBER (A)

Vijender Singh Applicant

versus
Union of India & Others ... Respondents

ORDER (By Circulation)

All that has been done by the order under review is to direct the appellate authority to dispose of the appeal filed against the order of penalty issued by the disciplinary authority expeditiously and within a period of three months. In our view, no review is called for as is sought in the Review Application. By the Review Application, a prayer is made for an additional order that in case the appeal is not disposed of within the aforesaid period of three months, the impugned order passed by the disciplinary authority should stand quashed. There is no justification whatever for passing the order prayed for. The present Review Application in the circumstances is rejected by circulation.


(S.K.AGRAWAL)
MEMBER (A)


(ASHOK AGARWAL)
CHAIRMAN